

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J.B.K. DEVELOPERS PRIVATE
LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	J.B.K. Developers Private Limited
2	Date of incorporation of corporate debtor	23 rd July, 2003
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2003PTC121434
5	Address of the registered office and principal office (if any) of corporate debtor	99, Patpar Ganj, Delhi- 110091, India
6	Insolvency commencement date in respect of corporate debtor	Order pronounced: 17.08.2020 Order received: 19.08.2020
7	Estimated date of closure of insolvency resolution process	15 th February, 2021 (180 days from the Insolvency Commencement date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Pankaj Kumar Singhal IBBI/IPA-002/IP-N00532/2017-2018/11561
9	Address and e-mail of the interim resolution professional, as registered with the Board	(NOT FOR COMMUNICATION) Address: A-233, Ground Floor, Bunkar Colony, Ashok Vihar, Phase-IV, Delhi-110052 Mail: aprassociatesllp@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	(FOR COMMUNICATION) Pankaj Kumar Singhal Address: WP-509, Second Floor, Wazirpur Village, Ashok Vihar, Phase-I, Delhi-110052 Mail: cirp.jbkdevelopers@gmail.com
11	Last date for submission of claims	2 nd September, 2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers (allottee under Real Estate Project)
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Ms. Karuna Sharma IBBI/IPA-002/IP-N00340/2017-18/10944 Address: G-13, 1st Floor, South City – II, Gurgaon, Sector 50, Haryana 122018 (India) Email: sharma.karuna@gmail.com



		2. Mr. Rakesh Kumar Jain IBBI/IPA-002/IP-N00053/2017-18/10105 Address: Flat J-6 2nd Floor Pocket 9A Jasola, New Delhi, Delhi-110025 Email: sirshree.rakesh@gmail.com 3. Mr. Parveen Kumar Garg IBBI/IPA-002/IP-N00469/2017-2018/11327 Office Address: 105-B/2 Pal Mohan Plaza, D B Gupta Road, Karol Bagh, New Delhi 110 005 Email: pkgcosec@rediffmail.com
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in Insolvency and Bankruptcy Board of India (IBBI), 7th Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi-110001

Notice is hereby given that the National Company Law Tribunal has pronounced order for the commencement of a corporate insolvency resolution process of the J.B.K. Developers Private Limited on August 17, 2020.

The creditors of J.B.K. Developers Private Limited, are hereby called upon to submit their claims with proof on or before 2nd September, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the home buyers in Form CA.

The submission of claims is to be made in accordance with Chapter III of the Insolvency and Bankruptcy Board of India (Insolvency Resolutions Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B- for Claims by operational creditors except workmen and employees
- Form C- for Claims by Financial Creditors
- Form CA: for Claims by Financial Creditors in a class
- Form D- for Claims by workmen or an employee
- Form E- for Claims by authorized representative of workmen & employees
- Form F- for Claims by Creditors (Other than Financial Creditors and Operational Creditors)



The above-mentioned forms can be downloaded from the website www.ibbi.gov.in
(Insolvency and Bankruptcy Board of India)

Submission of false or misleading proofs of claim shall attract penalties

Date: 22nd August, 2020

Place: Delhi

 
Pankaj Kumar Singhal

Interim Resolution Professional
J.B.K. Developers Private Limited